

**KARNATAKA LOKAYUKTA**

No.LOK/ARE-4/14-A/ENQ-448/2011

M.S. Building,  
Dr. B.R. Ambedkar Road  
Bangalore-560 001  
Date: 14/12/2017

**ENQUIRY REPORT**

**Present :** Sri. S. Gopalappa  
Additional Registrar of Enquiries-4 (Incharge)  
Karnataka Lokayukta,  
Bangalore

**Sub:** Departmental Enquiry against  
Sri B. Vijayakumar,  
Block Education Officer,  
Gadag City Division,  
Gadag  
(Presently Senior Lecturer,  
DIET, Koppal)

**Ref:** 1. Report u/s 12(3) of the K.L Act, 1984 in Compt/  
Uplok/BGM/301/2007/DRE-1 dt. 11.08.2011.  
2. Govt. Order No. ED 53 DGO 2011 Bangalore  
dt. 26/11/2011.  
3. Nomination Order No. LOK/INQ/14-A/448/2011  
Bangalore Dated 02/12/2011 by Hon'ble Upalokayukta-I.

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1. On the basis of the materials placed by the Additional Director General of Police, Karnataka Lokayukta Bangalore, that DGO has committed misconduct as public servant in the official work of the complainant, an investigation was taken up u/s 7(2) of K.L. Act 1984.
2. After completion of the investigation, a report u/s 12(3) of the K.L Act, 1984 was sent to the Government. In pursuance of the report, Government was pleased to issue G.O. dt. 26.11.2011 authorizing Hon'ble Upalokayukta to hold enquiry as per reference no.2. Hence in pursuance

of Government order nomination was issued by Hon'ble Upalokayukta-1 on 02/12/2011 authorizing ARE-4 to hold enquiry and report.

3. On the basis of nomination articles of charge was prepared under Rule 11(3) of KCS (CCA) Rules 1957 and was sent it to the DGO on 29/02/2012.

#### **ANNEXURE NO. I**

##### **CHARGE**

*Sri B. Vijaykumar, the DGO, while working as I/c Block Education Officer of Gadag City Division in Gadag, an application was given on behalf of Sri. Durgadevi Education trust seeking permission to start Primary School at Gadag and on behalf of the said trust, the complainant namely Sri Siddappa Channabasappa Pallad approached and then asked the complainant to pay bribe of Rs. 10,000/- to attend his work asking the complainant to give Rs. 5,000/- at first instance and on 12/04/2006 took the said amount of Rs. 5,000/- from the complainant to show official favour, failing to maintain absolute integrity and devotion to duty, which act as unbecoming of a Government servant and thus committed misconduct as enumerated under rule 3(1)(i) to (iii) of the Karnataka Civil Service (conduct) Rules, 1966.*

#### **ANNEXURE II**

##### **STATEMENT OF IMPUTATIONS OF MISCONDUCT.**

*On behalf of Sri Durgadevi Education Trust, there was an application given to the Block Education Officer seeking permission to start a Primary School at Gadag. On behalf of the said trust, the complainant namely Sri Siddappa Chnnabasappa Pallad approached the DGO and enquired about the said work. Then the DGO asked the complainant to pay bribe of Rs. 10,000/- to attend the said work. The complainant told that the Management Committee of the Trust will not agree to pay that much of the*

amount. Then, the DGO asked the complainant to give Rs. 5,000/- at first instance. The complainant was not willing to pay bribe as demanded by the DGO. Therefore, on 12/04/2006, the complainant lodged complaint before the Lokayukta Police Inspector of Gadag (hereinafter referred to as the Investigating Officer, for short, "the I.O."). The I.O. registered the complaint in Cr. No. 05/2006 for the offences punishable u/s 7, 13(1)(d) r/w 13(2) of the Prevention of Corruption Act 1988. During the course of investigation into the said crime, when the tainted amount of Rs. 5000/- was given by the complainant to the DGO, the I.O. trapped the DGO on 12/04/2006 in the presence of the complainant, the Panch witnesses and his staff in the Office of the DGO and seized the tainted amount from the DGO under mahazar after following post-trap formalities. The I.O. took statement of the DGO in writing and recorded statements of the complainant, the panch witnesses and others. After receiving report of the chemical examiner, the I.O. submitted report of investigation. The facts and materials on the record of investigation of the I.O. prima facie showed that, the DGO being a Government servant failed to maintain absolute integrity, devotion to duty and acted in a manner unbecoming of a Government Servant. Therefore, a suo-moto investigation was taken up u/s 7(2) of Karnataka Lokayukta Act and an observation note was sent to the DGO calling for his explanation. The DGO submitted his reply and the reply was not convincing and not satisfactory to drop the proceedings. As the facts and materials on record prima-facie showed that the DGO has committed misconduct as per rule 3(1)(i) to (iii) of the Karnataka Civil Service (conduct) Rules, 1966. Therefore, a report u/s 12(3) of the Karnataka Lokayukta Act was sent to the Competent Authority with recommendation to initiate disciplinary proceedings against the DGO and to entrust enquiry under rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 to the Hon'ble Upalokayukta. Accordingly, the Competent Authority initiated Disciplinary Proceedings against the DGO and entrusted enquiry under rule 14-A of the Karnataka Civil Services

*(Classification, Control and Appeal) Rules, 1957 to the Hon'ble Upalokayukta. Hence, this charge.*

4. After service of AOC, the DGO appeared on 30/03/2012 before the Enquiry officer and his first oral statement under rule 11(9) of KCS (CCA) Rules was recorded. DGO pleaded not guilty and filed his written statement denying all the allegations. He further submits that he was working as In-charge BEO in Gadag city division, Gadag district. He has maintained absolute integrity and devotion to duty and never acted unbecoming of a Government servant. He was acquitted in criminal case. The complainant work was not pending before him. Therefore demanding and accepting bribe from the complainant does not arise. He never demanded and accepted bribe from the complainant. The entire alleged trap proceedings and post trap formality and trap mahazar are all manipulated for the purpose of creating a false case against the DGO at the instigation of the complainant. Hence prays to exonerate him from all the charges.
5. In support of the disciplinary authority, PW 1 to 4 are examined. Ex. P1 to 10 are marked. After closure of the evidence by the disciplinary authority, second oral statement of DGO is recorded, under Rule 11(16) of KCS (CCA) Rules. The DGO submitted that he has no defence evidence. DGO answered all the questionnaires. Then the Learned Presiding Officer and Assistant for DGO have filed written brief and they were also heard orally.
6. Points for consideration;
  - i. Whether the charge is proved by the Disciplinary Authority?
  - ii. What order?

7. My answers to the above points are as follows;
- i. In the affirmative.
  - ii. As per final order,  
for the following;

**REASONS**

8. **Point no.1 :-** The complainant who is examined as PW-1 has deposed that Durgadevi education trust was intending to run Pre-primary and primary school therefore they approached the DGO. DGO informed that there are hurdles in the Government rules. In that respect somebody informed him to approach Lokayukta Police. Accordingly he approached the Lokayukta Police. At that time Lokayukta Police asked him to write the complaint and gave instructions. Therefore he has lodged the complaint Ex.P.1.
9. Further PW-1 has deposed that on the next day at the instructions of Lokayukta Police he went to the station. Lokayukta Police handed over Rs. 5000/- (500 X 10) and asked him to go to the office of BEO and give the money to BEO. But without doing so, he kept the money under the table cloth. When he was coming out of his chamber, Lokayukta Police went inside the chambers of DGO. Then he was asked to sit by the side and Police had taken his signature and documents. But he doesn't know any other thing.
10. Since PW -1 <sup>not</sup> has supported Disciplinary Authority, <sup>hence</sup> the learned Presenting Officer treated him as hostile and cross examined him. In the cross examination PW-1 has denied that he himself has written the complaint Ex.P.1. He has deposed that an application was submitted for permission to run pre-primary and primary school. He has denied that for about 2 months, permission was not given. Therefore he approached the DGO, DGO demanded for bribe amount of Rs. 10,000/- He has denied that on

bargaining the bribe amount was reduced to Rs. 5,000/- He has denied that since he was not willing to pay the bribe amount, he has lodged the complaint. Ex.P1.

11. Further PW-1 has deposed that except the demand for Rs. 10,000/- and subsequent demand for Rs. 5,000/-, the other contents of complaint are true. PW-1 has denied that I.O secured the presence of panchas namely Allahasab Doddamani and Lakshman Lamanni, introduced the complainant and explained the contents of the complaint. He admits that as per the photographs Ex.P2 he presented the money before I.O. He admits that Lokayukta Police had applied Phenolphthalein powder to the notes. Pancha Allahasab Doddamani counted the money and kept in his pocket. He has denied that the I.O. has given instructions to him. He does not remember that the tape recorder was given to him.
12. He admits that hand wash of Allahasab Doddamani was taken in solution and it turned into pink colour. He admits that if the hand wash of a person who touches the notes is taken in sodium carbonate solution, it will turn into pink colour. He has denied that IO has drawn the pre-trap mahazar Ex.P.3. According to him on the next day he went to police station and signed on E.P3.
13. Further PW-1 admits that all of them went near the office of DDPI. He has denied that himself, Pancha Lakshman Lammani went to meet the DGO. But according to him, he alone went to meet the DGO. He admits that he enquired the DGO regarding permission to start the School. But he has denied that when the DGO asked him whether he has brought the money, he disclosed that he brought only Rs. 5000/-. He denied that at the instruction of DGO he kept the money under the table cloth and gave signal to I.O. and informed the I.O that as per the instructions of DGO, he kept the money under the table cloth. He admits that when the Hand wash of DGO was taken in solution it turned into pink colour. He admits

that the DGO took out the money from below the table cloth and presented it before the I.O. He admits that the amount was tallied with the money entrusted to him. He doesn't know that the DGO has given statement to the I.O. He doesn't know that the IO has seized the documents. He has deposed that Lokayukta Police have done all the procedures and drawn the mahazar and taken the signature Ex.P4.

14. In the cross examination made by DGO, PW-1 has deposed that for the first time he saw the DGO, when he went along with the I.O. The president of the trust asked him to give a complaint to the Lokayukta police. He admits that without knowing the contents of Ex.P3 and trap mahazar Ex.P4, he has put the signature.
15. He admits that there was no proper building and play ground to start the school. He has deposed that as appearing in Ex.P.2 the money was given to him by the I.O. He himself informed the I.O. that he kept the money under the table cloth. He admits that the I.O. forcibly took out the money from table cloth through DGO. He admits that therefore hand wash of DGO was turned into pink colour.
16. PW-2 & 3 have deposed that on 12/04/2006 the IO summoned them to Lokayukta police station. At that time, the IO and his staff and complainant was present. IO explained the contents of the complaint. The complainant presented Rs. 5,000/- before I.O. The note numbers were noted down. Police applied Phenolphthalein powder to the notes. PW-2 kept money into the shirt pocket of the complainant. Hand wash of Allahsab Doddamani was taken in sodium carbonate solution and it turned into pink colour. I.O. gave instructions to themselves and to complainant and drawn the pre-trap mahazar Ex.P3.
17. Further PW-2 & 3 have deposed that all of them went near the office of DGO. Complainant and PW-3 went to meet the DGO. And they were

waiting outside. Further PW-2 has deposed that after some time the complainant gave a signal to the I.O. The I.O, his staff and himself went to the chambers of DGO. The complainant informed that according to instructions of DGO he kept the money under the table cloth. When he was going out he tried to take the money. But on suspicion again he kept the money back under the table cloth.

18. Further PW-2 has deposed hand wash of DGO was taken in sodium carbonate solution and it turned into pink colour. At the instructions of I.O, the DGO presented the bribed amount from below the table cloth. It was tallied with the money entrusted to the complainant. DGO has given statement before I.O as per Ex.P5 which is false according to the complainant. The IO also seized the documents as per Ex.P6 and drawn the trap mahazar Ex.P.4.
19. In the cross examination PW-2 has denied that he had been to Lokayukta office, the complainant was not present. He had denied that the complainant had not given any complainant and not read over to him. He has denied that the complainant did not present money before IO. He had denied that no proceeding has been done as per Ex.P3. He has denied that I.O. has not given any instructions. He has denied that I.O. has not introduced the PW-3 to him. He has denied that he does not know the contents of Ex.P.3. He has deposed that he has put his signature to the entrustment mahazar in the Lokayukta office. He has denied that when the complainant went inside the chamber of DGO, PW-3 did not go inside and he was with him.
20. Further PW-2 has denied that the complainant has not given any signal to IO. He has denied that the complainant never disclosed before him or police, that at the instructions of DGO he kept the money under the table cloth, the DGO tried to take the money and keep it into his shirt pocket, and on suspicion he kept the money back.



21. Further PW-2 has denied that before taking out the money, hand wash of DGO was not taken. He has denied the complainant and another pancha did not say before I.O. that the statement given by the DGO is false. He has denied that no documents were seized in the chambers of DGO. He has deposed that he has put the signature to trap mahazar in the office of DGO. He has denied that no proceedings were taken place as per Ex.P.4 and it is created in Lokayukta office.
22. Further PW-3 has deposed that they went to the chambers of DGO. The I.O asked that the DGO where he has kept the money. DGO informed that he has no money with him. By that time the complainant came there and informed that the money is under the table cloth. I.O. took out the money and gave to the DGO. On verification the notes were tallied with the money entrusted to the complainant. Then the hand wash of DGO was taken in sodium carbonate solution and it turned into pink colour. At that time the I.O. has drawn the trap mahazar Ex.P.2. Further PW-1 has deposed that he has put signature on Ex.P3 at Lokayukta police station.
23. Further PW-3 has not supported fully the disciplinary authority. Therefore Presenting officer has treated PW-3 as hostile and cross examined him. In the cross examination PW-3 has denied that the contents of the complaint was explained to him. Complainant presented Rs. 5,000/- (500 X 10). IO gave instructions to the complainant, himself and another pancha. He does not know that the IO handed over a small tape recorder to the complainant. He admits that at each and every stage, IO has taken the photographs and drawn the mahazar.
24. Further PW-3 has denied that all of them went near the office of DDPI. The complainant and himself went to meet the DGO, the others were waiting outside, he was standing near the door of DGO's chamber. The complainant went inside the chambers. At the instructions of DGO, the complainant kept Rs. 5,000/- under the table cloth. He has denied that

DGO was trying to keep the money in his pocket. But looking at him DGO kept the money back under the table cloth. He has denied that after the complainant gave signal to the IO, the I.O., his staff and another pancha came inside the chamber of DGO. The IO introduced himself to DGO and explained about the complaint.

25. Further PW-3 admits that both the hand wash of DGO was taken in sodium carbonate solution and it turned into pink colour. He admits that when IO enquired about the money, DGO presented the money from the table cloth. He admits that DGO has given statement before IO as per Ex.P5. He has denied that DGO has given false statement. He has denied that DGO presented the documents pertaining to the complainant. But according to PW-3, DGO informed that the documents must be here or there.
26. Further PW-3 has deposed that IO seized the file in the office of DGO as per Ex.P.6. He has denied that the demand made by the DGO was recorded in the tape recorder. He admits that IO has taken the photographs at each and every stage and taken the videograph. He has denied that I.O has drawn the trap mahazar Ex.P4. He has deposed that on the next day he has put a signature in Lokayukta police station.
27. In the cross examination made by DGO, PW-3 has deposed that at 4.30 pm he had been to Lokayukta police station. At about 5.00 to 5.30 pm they left Lokayukta police station. The IO did not hold the hands of DGO when he entered the chamber of DGO. The IO asked the DGO to take out the money from the bottom of table cloth. The complainant informed that the money is under the table cloth. He has denied that the IO forcibly made DGO to take out the money from the table cloth. He admits that the IO took out the money from bottom of the table cloth and gave it to the DGO, then the hand wash of DGO was taken in sodium carbonate solution and it turned into pink colour. He admits that the clerk

Nagaraja presented the documents and IO seized the same. He admits that without reading Ex.P3 & 4 he has put the signature.

28. The I.O. who is examined as PW 4 has deposed that on 12/04/2006 he received the complaint Ex.P1. He registered the crime no. 5/2006 and forwarded the FIR Ex.P8 to concerned authorities. He secured panchas namely Allahasab Doddamani and Lakshmana lamani, introduced the complainant and explained the contents of the complaint. The complainant presented Rs. 5000/- (500 X 10). Panchas noted down the numbers. The police staff applied Phenolphthalein powder to the notes. Pancha Allahasab Doddamani counted the money and kept it into the shirt pocket of the complainant. Hand wash of Allahasab Doddamani was taken in sodium carbonate solution and it turned into pink colour. He gave instructions to panchas and complainant. Handed over a voice recorder to the complainant and taken the photographs at each and every stage as per Ex.P2 and drawn the pre-trap mahazar Ex.P3.
29. Further PW-4 has deposed that they left Lokayukta police station and reached near the office of DGO. The complainant and Pancha Lakshmana Lamani went to meet the DGO. They were waiting outside. After sometime they received a single from the Complainant, immediately they went inside the chamber of DGO. The complainant informed that the DGO received the money and kept the money under the table cloth. He introduced himself to DGO and explained about the case. He has deposed that both the hand wash of DGO was taken in sodium carbonate solution and it turned into pink colour. The complainant informed that when he asked about his work, DGO demanded for Rs. 6,000/- but he was having only Rs. 5000/-, therefore on the instructions of DGO, he kept the money under the table cloth and then gave the signal.
30. Further PW-4 has deposed that the Pancha Lakshmana Lamani also reiterated the same and further informed that the DGO tried to take out

the money from the bottom of table cloth and keep it in his pocket and on suspicion he kept the money back. He has deposed that he asked the DGO to present the money, accordingly the DGO presented the money from the bottom of table cloth. On verification the amount was tallied with the money entrusted to the Complainant. DGO has given statement Ex.P5 which is false according to the complainant and shadow witness. The DGO presented the file, he seized the same as per Ex.P6. On verification of the file, he has found that the work of complainant was pending before the DGO. In the voice recorder the demand made by DGO for Rs. 6,000/- and the reply given by the complainant that he has brought only Rs. 5,000/- and further demand made by the DGO to give the remaining amount later, was recorded in the voice recorder. He has deposed that he has seized the cassette, taken the photographs and drawn the trap mahazar Ex.P.4. He has seized the bribe amount and solution and arrested the DGO, received the FSL report Ex.P.9 and received the sketch Ex.P.10 and after completion of the investigation, he has filed charge sheet against the DGO.

31. In the cross examination PW-4 has deposed that the application was not submitted personally by the complainant, but it was submitted on behalf of the committee. He does not remember that the said application does not bear the signature of the complainant. He has not enquired the president of the committee. He has denied that he complainant is no way related to the application submitted by the committee. He has enquired why the application was pending. Since money was not paid by the complainant the application was not disposed off. In this respect he was not enquired the President. He has not enquired the President of the committee whether he met DGO or not. He admits that the DGO was in-charge BEO. He has denied that the complainant has not lodged the complaint against the DGO. He has denied that before lodging the complaint, the complainant has never met the DGO. He has denied that

the complainant has not presented the amount. He admits that the tainted notes was under the table cloth. The complainant informed that the money is under the table cloth. He has denied the DGO refused to take the money. He has denied that he asked the complainant to keep the money in the book or under the table cloth. He has denied that when the DGO went out of the chamber, the complainant kept the money under the table cloth.

32. Further PW-4 has denied that forcibly he took out the money through DGO. He denied that no proceedings were taken place as per pre-trap and trap mahazar and they are created. He has denied that no proceedings were taken place in the presence of any of the witnesses. He has denied that the complainant and panchas do not know the contents of the mahazar. He has denied that he has created a false case, when the President of committee and others disclosed that they have no building and play ground, therefore permission was not given. He has not enquired whether the committee has the building and playground. Further except some denials and suggestions nothing much is elicited from the mouth of PW-4 in order to disbelieve his evidence.
33. PW-1 and shadow witness PW-3 have turned hostile, but another pancha and IO have clearly supported the disciplinary authority. According to PW-1 except the demand made by the DGO for Rs. 10,000/- and subsequent reduction to Rs. 5,000/-, the other contents of complaint are true. Therefore it is very clear that an application was submitted to DGO for permission to start a school. The complainant lodged a complaint Ex.P.1 I.O. registered the complaint in crime no. 5/2006. The evidence of PW-2 & 4 clearly shows that I.O. secured the presence of panchas. Introduced the complainant and explained the contents of the complaint. The complainant presented Rs. 5,000/- (500 X 10), panchas noted down the numbers. Police staff applied Phenolphthalein powder to the notes.

PW-2 kept the money into the shirt pocket of the complainant. Hand wash of PW-2 was taken in sodium carbonate solution and it turned into pink colour. I.O. gave instructions to the complainant and panchas. Handed over the voice recorder to the complainant and drawn the pre-trap mahazar Ex.P.3. Then all of them went near the office of DDPI. The complainant and PW-3 went to the chambers of DGO. Complainant kept the money under the table cloth and then gave a signal to I.O. Immediately I.O came inside the chamber of DGO and took the hand wash of DGO and seized the bribe amount.

34. The DGO has taken a contention that without his knowledge the complainant had kept the money under the table cloth, then the IO forcibly asked the DGO to take out the money and presented before IO accordingly he took out the money and then his hand wash was taken in sodium carbonate solution and it turned into pink colour. But the evidence of PW-2 & 4 clearly show that the hand wash of DGO was taken in solution and then the IO asked the DGO to take out the money and present it before him. Except the denials and suggestion nothing much is elicited from the mouth of PW-2 & 4 regarding the hand wash of DGO taken first and then DGO presented the bribe amount before the IO. Therefore it is very clear that DGO demanded and received bribe amount from the complainant to do an official act. These facts clearly show that the DGO has won over the complainant/PW-1, and Shadow witness PW-3.
35. The oral and documentary evidence clearly show that the DGO while working as in-charge block officer in Gadag city division in Gadag, an application was given on behalf of Sri Durgadevi Education trust seeking permission to start primary School at Gadag and on behalf of the said trust, the complainant namely Sri Siddappa Channabasappa Pallad when approached DGO, he asked the complainant to pay bribe of Rs. 10,000/- to attend his work, asking the complainant to give Rs. 5,000/- at first

instance and on 12/04/2006 took the said amount of Rs. 5,000/- from the complainant to show official favour. Thereby DGO has failed to maintain absolute integrity devotion to duty and acted in a manner unbecoming of a Government/Public Servant. Hence I proceed to answer to this point in the affirmative.

**POINT NO.2:-** For the reasons discussed above I proceed to pass the following;

**ORDER**

The disciplinary Authority has proved the charges as framed against the DGO Sri B. Vijayakumar, Block Education Officer, Gadag City Division, Gadag (Presently Senior Lecturer, DIET, Koppal).

Hence, this report is submitted to Hon'ble Upalokayukta-I for kind consideration.

Dated this the 14<sup>th</sup> day of December of 2017

*Sd/-*

(S. Gopalappa)  
Additional Registrar Enquiries-4(Incharge),  
Karnataka Lokayukta,  
Bangalore.

**ANNEXURES**

**LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW-1 :- Sri. Siddappa Pallad  
PW-2 :-Sri Allahasaheb  
PW-3 :-Sri. Lakshman  
PW-4 : Sri Arun Kumar

**LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY**

Ex.P-1 : Complaint  
Ex.P-2 : Photographs  
Ex.P-3 : Pre-trap Mahazar  
Ex.P-4 : Trap Mahazar  
Ex P-5 : Statement of DGO  
Ex P-6 : Seized documents.  
Ex.P-7 : Photographs.  
Ex P-8 : FIR  
Ex.P-9 : FSL Report.  
Ex.P-10 : Sketch.

Dated this the 14<sup>th</sup> day of December of 2017

*Sd/-*  
(S. Gopalappa)  
Additional Registrar Enquiries-4 (Incharge),  
Karnataka Lokayukta,  
Bangalore.



**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

NO:LOK/INQ/14-A/448/2011/ARE-4

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 19/12/2017

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri B. Vijayakumar,  
Block Education Officer, Gadag City Division, Gadag  
(Presently working as Senior Lecturer, DIET, Koppal)-  
Reg.

Ref:- 1) Government Order No.ಇಡಿ 53 ಡಿಜಿ 2011, Bengaluru  
dated 26/11/2011

2) Nomination order No.LOK/INQ/14-A/448/2011,  
Bengaluru dated 2/12/2011 of Upalokayukta-1,  
State of Karnataka, Bengaluru

3) Inquiry Report dated 14/12/2017 of Additional  
Registrar of Enquiries-4, Karnataka Lokayukta,  
Bengaluru

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The Government by its Order dated 26/11/2011, initiated the disciplinary proceedings against Sri B. Vijayakumar, Block Education Officer, Gadag City Division, Gadag (presently Senior Lecturer, DIET, Kopal) (hereinafter referred to as Delinquent Government Official, for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14A/448/2011, Bengaluru dated 2/12/2011, nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri B. Vijayakumar, Block Education Officer, Gadag City Division, Gadag was tried for the following charge:-

“That, you Sri B. Vijayakumar, the DGO, while working as I/c. Block Education Officer of Gadag City Division in Gadag, application was given on behalf of Sri Durgadevi Education Trust seeking permission to start Primary School at Gadag and on behalf of the said Trust, the complainant namely Sri Siddappa Channabasappa Pallad approached you and then you asked the complainant to pay of ₹ 10,000/- to attend his work asking the complainant to give ₹ 5000/- at the first instance and on 12/4/2006 took the said amount of ₹ 5,000/- from the complainant to show official favour, failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of Government Servant and thereby committed misconduct as enumerated U/R. 3(1)(i) to (iii) of Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-4) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri B. Vijayakumar, Block Education Officer, Gadag City Division, Gadag (presently Senior Lecturer, DIET, Koppal)


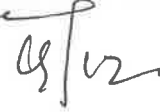
5. On re-consideration of Inquiry Report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/6/2026.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri B. Vijayakumar, it is hereby recommended to the Government to impose penalty of compulsory retirement from service on DGO Sri B. Vijayakumar, Block Education Officer, Gadag City Division, Gadag, (presently Senior Lecturer, DIET, Koppal).

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE N. ANANDA)**   
Upalokayukta-1,  
State of Karnataka,  
Bengaluru

